COLLECTION OF VEHICLE ENTRY FEE BY CANTONMENT BOARDS

619. DR. PRITAM GOPINATHRAO MUNDE:
    SHRI GIRISH BHALCHANDRA BAPAT:
    SHRI CHANDRA SEKHAR SAHU:
    SHRI RAHUL RAMESH SHEWALE:

Will the Minister of DEFENCE
be pleased to state:

(a) the funds collected by various Cantonment Boards by levying vehicle entry fee in the country during each of the last three years;
(b) whether the Government has issued instructions to all Cantonment Boards in the country for stopping forthwith the collection of vehicle entry fee;
(c) if so, the details thereof;
(d) whether some of the Cantonment Boards are still collecting vehicle entry fee/tax;
(e) if so, the details thereof along with the reasons therefor; and
(f) the steps taken/proposed to be taken by the Government in this regard?

A N S W E R

MINISTER OF STATE     (SHRI AJAY BHATT)
IN THE MINISTRY OF DEFENCE

(a) to (c): Out of 62 Cantonment Boards, Vehicle Entry Fee (VEF) was levied by 25 Cantonment Boards only. The funds collected by these 25 Boards in last three years are as under:

<table>
<thead>
<tr>
<th>Collection of Vehicle Entry Fee in the Year</th>
<th>Amount (in Rs.)</th>
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<tbody>
<tr>
<td>2018-19</td>
<td>40,62,35,055/-</td>
</tr>
<tr>
<td>2019-20</td>
<td>50,19,50,928/-</td>
</tr>
<tr>
<td>2020-21</td>
<td>45,32,54,532/-</td>
</tr>
</tbody>
</table>

Ministry of Defence vide letter dated 07.01.2022 has issued instructions to Cantonment Boards...
to discontinue collection of VEF. Accordingly, the collection of VEF has been discontinued by Cantonment Boards.

(d) & (e): 10 Cantonment Boards are collecting Vehicle Entry Tax/Toll Tax under Section 66 of Cantonments Act, 2006.

(f) The matter is under consideration of the Government.

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